

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 272/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017

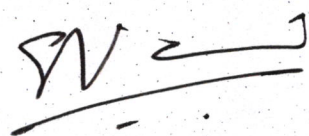
NAME OF THE PARTIES:

Keystone Realtors Pvt. Ltd.

V/s.

Five K Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
42	Ms. Sneha Vani 1/5 Law Charter	Advocate for petitioner	

ORDER

C.P. No. 272/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. This matter is transferred from the Hon'ble High Court.
3. The Learned Representative of the Petitioner stated that Form 5 is filed on 03.05.2017. He is directed to place on record the affidavit of service.
4. However, requisite compliance under section 9 is yet to be made. He is also directed to propose the name of the IRP and Bank Statement is required.
5. Seeking Adjournment. Granted. Adjourned to **16.08.2017**.

Sd/-

Ravikumar Duraisamy
Member (Technical)
Dated : 24.07.2017.

Sd/-

M.K. Shrawat
Member (Judicial)

